

For the time being the Pakistan Minister has said that he will be willing to discuss these matters with me later. But as regards evacuee property issue, there is hardly anything that is happening in the matter.

Shri Ajit Singh Sarhadi: May I ask if there is any possibility of fixing any date between the two Ministers in this connection?

Shri Mehr Chand Khanna: It is very easy for us to fix a date and this is what the Government of Pakistan would like me to do because they owe us hundreds of crores of rupees. We want to get the problem resolved and see if we can solve it and get as much as we can from Pakistan.

Shri Ajit Singh Sarhadi: It was reported in the Press that there was a declaration by the Minister there that he would like to settle the issue of movable property and evacuee property at an early date.

Shri Mehr Chand Khanna: I have just stated that the reference I made was in regard to two specific matters, the implementation of the movable property agreement and the evaluation of the claims. As I said, a reply has come in regard to both the matters.

सेठ अचल सिंह: क्या मंत्री महोदय यह बताने की कृपा करेंगे कि हिन्दुस्तान और पाकिस्तान में कितनी कितनी इन्मवेबल प्रापर्टी रेफ्यूजियो ने छोड़ी है ?

श्री मेहर चन्द खन्ना: जहाँ तक निकासी जायदाद का ताल्लुक है, मैंने अभी अजें किया है कि हमारे जहाँ भरबन इवैकुई प्रापर्टी के ५०० करोड़ रुपये के वैरिफाइड क्लेम्स आये हैं। हिन्दुस्तान में सिर्फ १०० करोड़ रुपये की इवैकुई प्रापर्टी है। जहाँ तक मूवेबल प्रापर्टी का ताल्लुक है, हमारी जायंट स्टाक कम्पनीज, लाकज और सेफ डिपोजिट्स है और लाकज और सेफ डिपोजिट्स उनके कब्जे में हैं। जब तक लाकर नहीं खुलते हैं, तब तक हमारे लिये यह कहना मुश्किल है कि हिन्दुओं

और सिवो ने कितने जेवर वगैरह वहाँ छोड़े। लेकिन अगर भी उसकी तबाही काफी करोड़ों की है।

Shri D. C. Sharma: From the reply the hon. Minister gave it appears that the martial law regime was standing in the way of the implementation of these things. May I know whether the restoration of democracy in Pakistan will be much more conducive to the settling of this issue?

Shri Mehr Chand Khanna: As regards the second part of the question, I think, it may be addressed to the Prime Minister. I am only concerned with the first part of the question. According to the Rehabilitation Minister of Pakistan, what he has said is that our work has been made easy to a certain extent because on account of the martial law regime the fraudulent claims have been withdrawn by the claimants.

Meeting of Press Correspondent with Naga Rebels

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*1136. { **Shri Ram Krishna Gupta:**
Shri Aurobindo Ghosal:

Will the Prime Minister be pleased to refer to the reply given to Unstarred Question No. 4002 on the 5th May, 1959 and state:

(a) whether suitable action has been taken against the officers of the tea estates for their part in helping the *Daily Express* correspondent to meet Naga rebels in January last; and

(b) if so, the nature of the action taken against them?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) Yes.
(b) The displeasure of the Indian Tea Association was conveyed to both the planters and they were also warned. One of them has left India in June last as a result.

Shri Ram Krishan Gupta: May I know whether the purpose of his visit has been ascertained?

Shrimati Lakshmi Menon: The purpose of his visit was to interview the Naga hostiles and get from them whatever information he wanted

Shri Hem Barua: May I know whether it is a fact that Mr Johnstone, Assistant Manager of the Kotombari Tea Estate, who actively assisted the representative of the *Daily Express*, has not been externed from this country, but on the other hand Government made an informal request to the management to transfer him from Assam? If so, may I know whether the steps taken by Government are commensurate with the mischief that has been done to this country?

Shrimati Lakshmi Menon: An externment order was served on Mr Johnstone and he left India on 3rd June, 1959

Mr. Speaker: It is more than a month now

Shri P. C. Borooah: Did the *Daily Express* correspondent interview the Naga rebels or Naga contractors?

Shrimati Lakshmi Menon: Through the son of a Naga contractor he managed to get an interview with the Naga hostiles

Dr Ram Subhag Singh: What is the harm if some enterprising newspaper man gathers some information, especially when we did not ourselves go there to get accurate information?

Mr. Speaker: This is a matter of opinion

Shri Hem Barua: This representative of the *Daily Express* has reported that in the course of two years 35,000 Nagas were slaughtered by the Indian Army and that type of information we do not want in foreign papers

Shri P. C. Borooah: Is it a fact that a very young English lad of about 20 years of age who came to India only

3 or 4 months before the incident was unnecessarily harassed and ordered to leave Assam even though he did not actually help the *Daily Express* correspondent?

Shrimati Lakshmi Menon: As far as the young man is concerned—his name is Rigby—the Government had served an externment order on him and by the intervention of his mother who pleaded that he was not really guilty of the charges against him, the externment order was withdrawn: and he is still in India

Shri Hem Barua rose—

Mr. Speaker: The hon Member who comes from that area must be informed about the man who was externed more than a month ago and he should not have put a question

Shri Hem Barua: It is not about that, Sir I want to know from the Deputy Minister whether there is any ban imposed on Mr Johnstone's re-entry into this country. He has gone on leave for two months

Shrimati Lakshmi Menon: He has been externed. An externment order was served on him

Indians in Goa Jails

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*1138. { **Shri D. C. Sharma:**
Shri Goray:
Shri Vajpayee:
Shri Damar:
Shri S. A. Mehdi:

Will the Prime Minister be pleased to lay a statement showing:

(a) whether the Portuguese authorities in Goa have released any of the Indian nationals from their jails during 1959, so far,

(b) if so, their names,

(c) the names of persons still in Goa prison,

(d) the terms of their imprisonment; and

(e) the steps taken to secure better treatment for them?